

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2015
along with IA No. 31 of 2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period.

Petitioners : GMR Kamalanga Energy Ltd

Respondents : BSPHCL & Prayas

Date of hearing : **4.4.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GKEL
Ms. Raveena Dhamija, Advocate, GKEL
Shri Vikrant Nagpal, Advocate, GKEL
Ms. Ranjitha Ramachandran, Advocate, BSPHCL & Prayas
Shri Shubham Arya, Advocate, BSPHCL & Prayas

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that in terms of the directions of the Commission, the Petitioner has filed IA placing on record the methodology for computation of compensation and has served copies to the Respondents. He accordingly prayed that the same may be taken on record. The learned counsel circulated note of arguments and made detailed submissions in the matter.

2. The learned counsel for the Respondents, BSPHCL & Prayas argued the matter at length. She however prayed for grant of time to file its written note of submissions in the matter.

3. The IA filed by the Petitioner has been taken on record. At the request of the learned counsel for the Respondents, time to file written note of submissions is granted till **25.4.2019**. Subject to this, order in the Petition is reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

